I. 27 87 87 mp

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

RAJ KUMAR BAY SUN' daugh In VIE OF LATE RAMA PAYARE YADAV

Aged . 3.9 ... years, resident of AT+Po - BELSAN D1. (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

 I am a candidate set up by ______ b. U_____ (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Incomé tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return (in Rupees)
1.	Self	AZ PPR0337P1	F.Y. 2010-11	259950=00
2.	Spouse-	NIL	NIL	NIL
3.	Dependent 1	NIL	NIL	NIL
4.	Dependent 2	NIL	NIL	NIL
5.	Dependent 3	NIL	MIL	NIL

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	NIL
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	NIL

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NIL	
(b)	Name of the Court(s). Case No. and		
	Date(s) of order(s).	NIL	

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(5) That I give height below the details of i assets (movable and in movable etc.) of myseli, up spouse and all dependents:

A. Details of movable assets :

- (Note:
- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

NIL

- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details- including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse PULATA DEVI	Dependent-I SANDLP KUMAR	Dependent-2 SUDLP KUMAR	Dependent-3 NOTHER SUMITER DEVI
(i)	Cash in hand	2.5000:00	4500 -00	NIL	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SB1 B1THAN 12945=44 SB1 HASANAR 79240=74 ADB HASANAR 5500=00 SK0 BITHAN 48482=00 SB2 B1THAN 5228=00	ATTHON	NIL	NIL	Nit
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	TATA A161 100000 = 00 BAJAJ 100000 = 00	TATA A101	NIL	NIL	NiL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	LT.C 100000=00 S.B.T. life TO,0000-	L1C 100000 =00 L1C fixED 10000 = 00 5.B1 Ufc 50.000 = 00	NIL	NIL	งาัน
(v)	Personal loans/advance given to any person or entity including tirm, Company, Trust etc. and other receivables from debtors and the amount,	NIL	NIL	NIL	NIL	NIL
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Tractor-B Motor cycle+ BoleR0-1 SCOYPOY-1	NIL	NIL	NIL	NIL
(viř)	lewelry, bullion and valuable thing (give details of weight and value)	and the second processing in some	(1010-68han 156000=00		NIL	NIL

 Any other assets such as value of Claims/interest 	NIL	MIL	NIL	NIL	NIL
(ix, Gross Total value	NIL	NIL	NIL	NIL	NIL

3. Details of Immovable assets: (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse Pushptata	Dependent-1 SANDIA KUMAR	Dependent-2 SUDI P KUMAR	Dependent-J MOTHER SUMITRADEVI
(î)	Agricultural Land Location(s) Survey number(s)	7 Bigha	NIL	NIC	NIL	NIL
	Area (Total measurement in acres)	SACTE	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or NO)	Do	NIL	NIL	NIL	MIL
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase)at the time of purchase	Nic .	NIL	NIC	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	MIL	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	MIL	NIL NIL		NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NYL	NIL
	Whether inherited property (Yes or NO)	Do	NIL	Nn.	NIL	NIL
1145	Date of purchase in case of self acquired property	NIL	NIL	Nn	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIC	NIL	NIL	NIL	NIL.
	Any Investment on the land by way of development, construction etc.	NIL.	NIC	mi	NIC	NIC
	Approximate Current market value	NIL	MIL	NIL	NIL	NIL
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	NIL	NIL	NIC	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIC	Nic	NIL	NIL	NIL

	V te her inherited property (' es or NO)	NIL	NIL	NIL	NIL	NIL
	Date of purchase in case of self activitied property	NIL	NIL	NIL	NIL	NIL
1	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIC
	Any Investment on the property by way of development, construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
v)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NIL	NIL	NIL	NIL	NIL
l	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
•	Whether inherited property (Yes or NO)	NIL	NIL	NIL	MAL	NIL
	Date of purchase in case of self acquired property	NIL	MIL	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIC	NIL	NIL	NIL	NYL
	Any Investment on the land by way of development, construction etc.	NIL	NIC	MIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIC	NIL	NIL
v)	Others (such as interest in property)	NIL	NIL	NIL	NIC	NIL
vi)	Total of Current Market Value of (i) to (v) above	Nic	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s) Pushpiata DEVI	Dependent-1 SANDIP KUMAR	Dependent-2 SUDIP KUMAR	Dependent-3 MATHER SUMITRA DEVI
(i)	Loan or dues to Bank/Financial Institution(a) Name of Bank or FI Amount outstanding Nature of Ioan	KCC 50000=00	NIL	NIL	NIL	NIL
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of John	MIL	NIL	MIL	NIL	Nic

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	Any other liability	NIL	NIC	NIL	NIC	NIL
	Grand total of liabilities	MIL	NIL	NIL	NIL	NIN
(ii)	Government Dues: Dues to departments dealing with government seconomodation	S00000=10 Moter Car And Whice durke	NIL	NIL	Nit	NIL
	Dues to departments dealing with supply of water	NIL .	NIC	NIL	MIN	NEL
	Dues to departments dealing with supply of electricity	NIL	NR	NIL	NIC	NIL
	Dues to departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIC	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NN	NIL	NIL
	Income Tax Dues	NIL	NR	NIL	MIL	NVL
	Wealth Tax Dues	NIL	NIN	NIL	NIL	MM
	Service Tax Dues	MARY	MIL	NIK	NH	IVE
	Municipal /Property Tax Dues	NIL	TAVL	NI	THE	NIR
	Sales Tax Dues	NIL	NIL	NIC	NUR	NIL
	Any other dues	NIL	NK	NIL	THE	NI
	Grand total of all Govt. dues	NIL	NIC	NIL	MIL	NAVE.

(7) Details of profession or occupation: a. Self....M.L.A. b. Spouse .M.N.K.H.D.A

(8) My educational qualification is as under:

self - 9 A; Traind

SPOWE - 9A

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. RAJ KUMAR RAY
2.	Full postal address	AT+PO-BELSANDT, PS BITHAN DIST-
3.	Number and Name of the constituency and state	140 HASANPUR , BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	. J-D-U
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	NIL

	CO	Total number of Fending . If (s) have taken cognization Three for them Boff -	0.0	· 0	NIC		NIL
5	PAN of				Yes. for which la Income Tax Retu		Life Tearing Shama
	(a)	Candidate A	ZPPR033		F.Y. 2010-		259950=00
	(b)	Spouse:	and the second se		NIL		and the second se
6.	(c)	Dependents Details	of Assets and	Liabil	ities in rupees		NIL
		Description	Self	Spous		Dependent	-II Dependent-III
1		Moveable Asset (Total value)	60000=00	NIL	NIC	NIL	NIL
Β.	2	Immovable Asset	6500000200	NIL	NIC	NIL	NIL
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	NIL	NIL	NELL	NIL	MIL
	(11)	Approximate Current Market Price of Asset (Total Value)	NIL	NIL	NIL	NIL	NIL
7		Liabilities	NIL	NIL	NIL	NIK	MIL
		(i) Government dues (Total)	NIN	NIC	NIC	NIL	NYL.
		 (ii) Loans from Bank, Financial Institutions and others (Total) 		NIL	NIC	NIL	NIL
8.	Hi	ghest educational qualifie	ation:	9.A	Traind		

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) 1, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at

राज कुमार राथ

DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned 4. The affidavit should be either typed or written legibly and nearly.